

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20130/2024

[Arising out of impugned final judgment and order dated 31-07-2024 in WP No. 7385/2022 passed by the High Court of Judicature at Bombay]

SHABAN MAKBUL TAMBOLI

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

IA No. 242021/2024 - APPROPRIATE ORDERS/DIRECTIONS

Date : 21-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :Mr. Sachin Patil, AOR
Mr. Geo Joseph, Adv.
Mr. Risvi Muhammed, Adv.
Mr. Rishabh Agarwal, Adv.

For Respondent(s) :Mr. Varad Kilor, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the parties shall place on record a common compilation indicating and incorporating the documents as under:
 - a) Written Submissions of the Petitioner;
 - b) Written submissions of the respondent(s);
 - c) The relevant provisions of the Statutes, Rules and Regulations governing the subject issue; and
 - d) The relevant judgments on the subject issue.
2. The said compilation shall be filed within two weeks.

3. List the matter for final disposal at 2 p.m. on 18.03.2025.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)